PUBLIC ANNOUNCEMENT AS REQUIRED UNDER REGULATION 3(1) AND REGULATION 4 READ WITH REGULATION 13, REGULATION 14 AND REGULATION 15(1) OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

FOR THE ATTENTION OF THE ELIGIBLE SHAREHOLDERS (AS DEFINED BELOW UNDER THE HEAD DEFINITIONS) OF CORPORATE MERCHANT

BANKERS LIMITED

OPEN OFFER FOR ACQUISITION OF UPTO 8,58,000 (EIGHT LAKH FIFTY EIGHT THOUSAND) EQUITY SHARES OF RS. 10 (RUPEES TEN ONLY) EACH, FULLY PAID UP, OF CORPORATE MERCHANT BANKERS LIMITED (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY" OR "CMBL") FROM THE ELIGIBLE SHAREHOLDERS OF TARGET COMPANY REPRESENTING 26% OF THE FULLY PAID UP EQUITY SHARE CAPITAL OF THE TARGET COMPANY BY M/S GKR INFRACON (INDIA) PRIVATE LIMITED ("ACQUIRER 1"), MR. SRINIVAS LANKIREDDY ("ACQUIRER 2"), MR. GOPIKRISHNA LANKI REDDY ("ACQUIRER 3"), MR. SANDESH REDDY VEDERE ("ACQUIRER 4") AND MR. SHIVA KUMAR REDDY KOMATI REDDY ("ACQUIRER 5"; ACQUIRER 1, AQUIRER 2, ACQUIRER 3, ACQUIRER 4 AND ACQUIRER 5 HEREINAFTER COLLECTIVELY REFERRED TO AS THE "ACQUIRERS") PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND REGULATION 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS").

This public announcement ("Public Announcement" or "PA") is being issued by Turnaround Corporate Advisors Private Limited (the "Manager to the Offer") for and on behalf of the Acquirers to the Eligible Shareholders of the Target Company pursuant to and in compliance with Regulations 3(1) and Regulation 4 read with other applicable provisions of the SEBI (SAST) Regulations.

Definitions:

- i. "DPS" has the meaning ascribed to such term under paragraph 1.1.
- ii. "Equity Shares" means the fully paid up equity shares of the Target Company of face value of Rs. 10/- (Rupees Ten only) each.
- iii. **"Fully Paid Up Equity Share Capital"** means total voting equity capital of the Target Company on a fully diluted basis expected as of the tenth (10th) working day from the closure of the tendering period of the Offer.

- iv. "LOF" has the meaning ascribed to such term in paragraph 1.1.
- v. "Offer" or "Open Offer" means the open offer for acquisition of up to 8,58,000 (Eight Lakhs Fifty Eight Thousand) Equity Shares, representing 26% of the Fully Paid Up Equity Share Capital.
- vi. "Offer Price" has the meaning ascribed to such term in paragraph 1.2.
- vii. "Offer Size" has the meaning ascribed to such term in paragraph 1.1.
- viii. "Eligible Shareholders" means Shareholders of the Target Company other than the parties to the SPA.
- ix. "SPA" has the meaning ascribed to such term in paragraph 2.

1. Open Offer Details

- 1.1 Size: This Open Offer is being made by the Acquirers for acquisition of upto 8,58,000 (Eight Lakh Fifty Eight Thousand) Equity Shares representing 26% of the Fully Paid Up Equity Share Capital of the Target Company ("Offer Size"), subject to the terms and conditions mentioned in this Public Announcement, the Detailed Public Statement ("DPS") and the Letter of Offer ("LOF") that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- **1.2 Price/Consideration:** The Open Offer is being made at a price of Rs. 10/- (Rupees Ten Only) per Equity Share ("Offer Price"). Assuming full acceptance, the total consideration payable by the Acquirers under the Open Offer, at the Offer Price, will be Rs. 85,80,000/- (Rupees Eighty Five Lakh Eighty Thousand Only).
- **1.3** Mode of payment (cash/security): The Offer Price will be paid in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations.
- 1.4 Type of offer (Triggered offer, voluntary offer/competing offer etc): This Offer is a Triggered/Mandatory Offer made under Regulation 3(1) and Regulation 4 read with other applicable provisions of the SEBI (SAST) Regulations. This Public Announcement is being made in compliance with Regulation 13 of the SEBI (SAST) Regulations pursuant to execution of the Share Purchase Agreement dated August 09, 2019 ("SPA") by the Acquirers with M/s Cosmos Industries Limited ("Promoter"/ "Outgoing Promoter"/ "Seller") for acquisition of 19,79,580 (Nineteen Lakh Seventy Nine Thousand Five Hundred Eighty) Equity Shares ("Sale Shares") representing 59.99% of the Fully Paid

Up Equity Capital of the Target Company held by one of the Promoters of the Target Company, at Market Price of the shares of the Target Company as on the date of actual transfer of shares from Seller to the Acquirers using the Block Deal Mechanism of BSE Limited. However, the purchase consideration per share is subject to a minimum of Rs. 2.50 per Equity Share and a maximum of Rs. 10 per Equity Share.

2. Transaction which has triggered the Open Offer obligations (Underlying Transaction)

On August 09, 2019 the Acquirers have entered into a SPA with the Outgoing Promoter for acquisition of 19,79,580 (Nineteen Lakh Seventy Nine Thousand Five Hundred Eighty) Equity Shares representing 59.99% of the Fully Paid Up Equity Capital of the Target Company along with control over the Target Company subject to satisfaction of conditions mentioned in the SPA. Pursuant to acquisition of the Equity Shares in terms of the SPA, the collective holding of the Acquirers in the Target Company, would exceed threshold limit prescribed under Regulation 3(1) of the SEBI (SAST) Regulations, accordingly, this Offer is being made under Regulation 3(1) of the SEBI (SAST) Regulations. Further, the Acquirers will also acquire control over the Target Company post successful completion of the Open Offer, hence Offer is also being made under Regulation 4 of the SEBI (SAST) Regulations.

Details of underlying transaction								
Type of	Mode of Transaction	Shares / Voting rights		Total Consideration	Mode of payment	Regulation which has		
Transaction	(Agreement/Allotment/	acquired/proposed to be		for shares/Voting	(Cash/ securities)	triggered		
(direct/	market purchase)	acquired		Rights (VR) acquired				
indirect)				(in Rs. Lakh)				
		Number	% vis a vis					
			total					
			equity/voting					
			capital					
Direct	Share Purchase Agreement	19,79,580	59.99%	Minimum Rs. 49.49	Cash	Regulation 3(1) and		
	dated August 09, 2019			Lakh and Maximum		Regulation 4 of the SEBI		
	entered into between the			Rs. 197.96 Lakh*		(SAST) Regulations		
*	Acquirers and Seller							

^{*}In terms of the SPA, the purchase consideration of the sale shares has been agreed as the Market Price of the shares of the Target Company as on the date of actual transfer of shares from Seller to the Acquirers using the Block Deal Mechanism of BSE Limited. However, the purchase consideration per share is subject to a minimum of Rs. 2.50 per Equity Share and a maximum of Rs. 10 per Equity Share.

3. Acquirers/PAC:

Details	Acquirer 1	Acquirer 2	Acquirer 3	Acquirer 4	Acquirer 5	Total
Name of Acquirers	M/s GKR Infracon	Mr. Srinivas	Mr. GopiKrishna	Mr. Sandesh Reddy	Mr. Shiva Kumar	Not Applicable
	(India) Private	Lankireddy	Lanki Reddy	Vedere	Reddy Komati	
	Limited;				Reddy	
	(CIN:					
	U45209TG2012PTC0					
	78421)					
Address	8-2-293/82/J III/	320/A, Road No.	320/A, MLA Colony,	17/C/B, Road 12,	Plot 315, Road No.	Not Applicable
	550-C/1, Plot No	12, MLA Colony,	Road No.12, Near	MLA Colony,	79, Jubilee Hills,	
	550-C/1, Road No	Banjara Hills,	ACB Office, Banjara	Banjara Hills,	Hyderabad-500033	
	92, Jubilee Hills,	Khairatabad,	Hills, Khairatabad,	Hyderabad,		
	Hyderabad,	Hyderabad,	Hyderabad,	Telangana - 500034		
	Telangana-500033	Telangana-500034	Telangana - 500034			
Name(s) of	The main Promoters	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
persons in	of Acquirer 1 are:					
control/	1. Mr.					
promoters of the	GopiKrishna					
Acquirers/ PAC	Lanki Reddy					
where Acquirers/	(Promoter and					
PAC are	Managing					
Companies	Director) and					
	2. Mr. Subba					
	Reddy Lanki					
	Reddy					
	(Promoter and					
	Director)					

Details	Acquirer 1	Acquirer 2	Acquirer 3	Acquirer 4	Acquirer 5	Total
Name of the	None	None	None	None	None	Not Applicable
Group, if any, to						
which the						
Acquirers/PAC						
belongs to						
Pre Transaction						
shareholding:						
Number	NIL	NIL	NIL	NIL	NIL	NIL
% of total share	NIL	NIL	NIL	NIL	NIL	NIL
capital						
Proposed						
shareholding						
after the						
acquisition of						
shares which						
triggered the						
Open Offer						
Number [#]	98,979	5,93,874	4,94,895	3,95,916	3,95,916	19,79,580
• % of total	3.00%	18.00%	15.00%	12.00%	12.00%	59.99%
share capital						
Any other interest	Apart from the propo	osed acquisition of 19,	79,580 Equity Shares	and control over the	Target Company, the	Not Applicable
in the Target	Acquirers have no otl	ner interest in the Tar	get Company.			
Company						

In terms of Memorandum of Understanding dated August 09, 2019, entered by and between the Acquirers, whereby the Acquirers have agreed upon the number of sale shares to be acquired each Acquirer pursuant to the SPA.

For the purpose of this Open Offer there is no Person Acting in Concert (PAC) with the Acquirers.

4. Details of selling shareholder, if applicable:

Name of the Seller	Part of Promoter	Details of shares/voting rights held by the selling shareholders				
	Group (Yes/No)	Pre Transaction		Post Transaction		
		Number of Shares	%	Number	%	
M/s Cosmos Industries Limited	Yes	19,79,580	59.99%	Nil	Nil	

5. Target Company

- Name: Corporate Merchant Bankers Limited, having its registered office at UG-24, Vishwadeep Tower, District Centre, Janak Puri, New Delhi-110058 and Corporate Office at 8-2-293/BE, Plot No.32, Navanirman Nagar, Jubilee Hills, Hyderabad 500033, Telangana.
- CIN: L74899DL1994PLC061107
- Exchanges where listed: The Target Company is currently listed on BSE Limited ["BSE"] and Metropolitan Stock Exchange of India Limited ["MSEI"].

6. Other details

- The DPS pursuant to this Public Announcement, which shall carry all such other information of the Open Offer, including information on the Offer Price, information on the Acquirers, information on the Target Company, reasons for the Open Offer, Statutory Approvals for the Open Offer, details of financial arrangement, other terms of the Open Offer, conditions to the Open Offer, etc. shall be published on or before Tuesday, August 20, 2019 (i.e. within 5 working days from the date of this Public Announcement), in all editions of an English national daily with wide circulation, a Hindi national daily with wide circulation and a Marathi Language daily with wide circulation at Mumbai (being the place where BSE and MSEI are situated). The Registered Office of the Target Company is situated in the National Capital Territory of Delhi and Hindi being the regional language of the region, publication in a regional language daily is not required.
- The Acquirers undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations. The Acquirers have adequate financial resources to meet the Open Offer obligations and have made firm financial arrangements for financing the acquisition of

the Equity Shares under the Open Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations.

• This is not a Competing Offer.

Issued by the Manager to the Offer on Behalf of the Acquirers



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Contact Person: Mr. Heemadri Mukerjea

SEBI Registration No.: MB/INM000012290

For and on behalf of the Acquirers:

Sd/-

(SRINIVAS LANKIREDDY)

Date: August 09, 2019

Place: New Delhi